India contained in the Study, it is observed that imports of majority of the items mentioned therein have not generally been noticed in recent times. The Government has computerised customs operations in major Custom Houses with a view to create a data-base for valuation and also has strengthened investigation and intelligence machinery to tackle cases of misdeclaration of value.

Helicopter Service from Guwahati Airport to Shillong (Ururoi)

1153. SHRI ONWARD L. NONGTDU: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government have decided to introduced Helicopter service from Guwahati Airport to Shillong (Ururoi) and back; and
- (b) if so, by when the said service will start, and what would be the proposed fare for the flight?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IMBRAHIM): (a) and (b) A proposal is under consideration of the Government. Pawan Hans Helicopters Limited will be able to operate flights after receipt of Government approval.

Direction by RBI to Commercial Banks for recovery of Blocked Foreign Exchange

1154. DR. B.B. DUTTA: Will the Minister of FINANCE be pleased to state:

- (a) whether the RBI has directed the commercial banks to take immediate action for recovery of foreign exchange, blocked against the undeclared export bills;
- (b) if so, the magnitude of blocked foreign exchange; and

(c) details of steps taken by the commercial banks to recover this foreign exchange?

THE MINISTER OF **FINANCE** (SHRI P. CHIDAMBARAM): (a) to (c) In terms of provisions of Exchange Control Manual Authorised dealers in foreign exchange are required to closely watch the realisation of export bills, and cases of non-realisation of export proceeds within the prescribed period are required to be reported to RBI. The reasons for non-realisation of export proceeds within the prescribed period are beyond the control of the exporter, extension of time is granted by RBI in appropriate case. Cases involving deliberate delays by exporters are reported to the Enforcement Directorate for necessary Investigation and action **FERA** (Foreign Exchange Regulation Act).

As on 31st December, 1995, the value of exports bills which remained outstanding beyond the prescribed period stood at Rs. 6703.83 crores.

इरारखंड क्षेत्र में स्थित टाटा कंपनी को दी गई राशि

1155. **भी ज़ान रंजन :** क्या क्रिस मंत्री यह बताने को कृपा करेंगे कि:

- (क) झारखंड क्षेत्र में स्थित टाटा कंपनी को विभिन्न वित्तीय संस्थाओं द्वारा कितनी राशि का ऋण दिया गया;
- (ख) उन वित्तीय संस्थाओं के टाट्रा कंपनी में कितने-कितने शेयर हैं; और
- (ग) क्या इन वित्तीय संस्थाओं द्वारा इस कंपनी का कोई खतंत्र सर्वेक्षण कराया गया है; यदि हां, तो उसके प्रतिवेदन का ब्यौरा क्या है?

विक्त पंत्री (श्री पी॰ चिदम्बरम): (क) से (ग) सूचना एकत्र की जा रही है और नियमों के अंतर्गत यथा अनुष्ठेय सभा पटल पर रख दी जाएगी।